

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 762 OF 2018 IN
DFR NO. 1540 OF 2018

Dated: 2nd August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Uttarakhand Power Corpn. Ltd.	...	Appellant(s)
Vs.		
M/s Greenko Budhil Hydro Power Ltd. & Anr.	...	Respondent(s)

Counsel for the Appellant (s) : Mr. Pradeep Misra

Counsel for the Respondent(s) :

ORDER

IA NO. 762 OF 2018
(Appl. for *condonation* of delay)

Learned counsel, Mr. Pradeep Misra, appearing for the Appellant, submitted that, he will file additional affidavit for explaining the delay in filing the Appeal during the course of the day. Further, he requested that a short adjournment in this matter may kindly be granted on the ground that he is not keeping well today.

Submission made by the learned counsel appearing for the first Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his additional affidavit for explaining the delay in filing the Appeal today in the Registry.

List the matter on **08.08.2018**, as requested.

(S.D. Dubey)
Technical Member
pr/vt

(Justice N.K. Patil)
Judicial Member